

THE GAUHATI HIGH COURT AT GUWAHATI
(HIGH COURT OF ASSAM, NAGALAND, MIZORAM AND ARUNACHAL PRADESH)

NO.HC.VII-20/2003(Pt.)16624/A

From :- Shri Saptarshi Garg,
Joint Registrar (Vigilance),
Gauhati High Court,
Guwahati.

To, Smti Indira Barman,
District & Sessions Judge,
Darrang, Mangaldai

Dated Guwahati the 13th December, 2021

Sub:- **Station leave Permission.**

Ref:- Your letter No. DJ(D) 537, dtd. 09.12.2021

Madam,

With reference to the above, I am directed to inform you that you have been granted **permission to leave the headquarter, with your official vehicle, at your own cost, w.e.f.the evening of 23.12.2021 till the morning of 03.01.2022**, as prayed for. Further, the Addl. District and Sessions Judge, Darrang, Mangaldai, and in his absence the Civil Judge and Asstt. Sessions Judge, Darrang, Mangaldai, and in his absence, the Chief Judicial Magistrate, Darrang, Mangaldai and in her absence any other officer who will be in charge of the office of the Chief Judicial Magistrate, Darrang, Mangaldai shall remain in-charge of your Court and office during your absence.

Yours faithfully,

sd/-

6626

JT.REGISTRAR (VIGILANCE)

Memo NO.HC.VII-20/2003(Pt.)16625-1A, 13.12.2021

Copy forwarded for information to:

1. The Principal Accountant General (A&E), Assam, Beltola, Guwahati-29.
2. ~~The~~ Project Manager, Gauhati High Court.

S.17
13/12/21
JT.REGISTRAR (VIGILANCE)
Rdt